

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 183/GT/2022

Subject : Petition for approval of tariff of Meja Thermal Power Station Stage-I (2x660 MW) for the period from COD of Unit- I (30.4.2019 to 31.3.2024).

Petitioner : Meja Urja Nigam Power Limited

Respondents : UPPCL and 5 others

Date of Hearing : **6.4.2023**

Coram : Shri Jishnu Barua, Chairperson
Shri I.S Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties Present : Ms. Swapna Seshadri, Advocate, MUNPL
Shri Parimal Piyush, MUNPL
Shri Amit Arora, MUNPL

Record of Proceedings

During the hearing, the learned counsel for the Petitioner circulated note of arguments and made detailed oral submissions in the matter. She also submitted that rejoinders have been filed to the replies filed by the Respondents RUVNL and UPPCL. At the request of the learned counsel, the Commission permitted the Petitioner to upload a note on the Petitioner's arguments.

2. None present on behalf of the Respondents, despite notice.
3. The Commission, however, directed the Petitioner to submit the following additional information, after serving copy to the Respondents, on or before **27.4.2023**:
 - (a) Audited balance sheets for the project as on COD of unit-I i.e. 30.4.2019.
 - (b) Audited balance sheets for the project from the date of infusion of funds up to 2021-22.
 - (c) Reconciliation of 'Short term FERV' and 'Loan FERV transferred to P&L' claimed in Form 1(I) with audited balance sheet.
4. The Respondents shall file their replies by **12.5.2023**, after serving copy on the Petitioner, who may, file its rejoinder, if any, till **19.5.2023**. The parties shall complete their submissions within the due dates mentioned and no extension of time shall be granted.
5. Subject to the above, order in the matter was reserved.

By order of the Commission

Sd/-
(B. Sreekumar)
Joint Chief (Law)

